

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO. 6
PRESCOT ROAD, BOMBAY: 1.

Original Application No. 1238/95

MONDAY the 22nd day of April 1996

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

Kiran Govind Hote

... Applicant.

By Advocate Shri B. Ranganathan.

V/s.

The Manager,
Govt. of India Press
Gandhinagar,
Nashik.

... Respondent.

By Advocate Shri Ravi Shetty.

ORDER (ORAL)

{ Per Shri B.S. Hegde, Member (J) }

The learned counsel for the respondents states that the applicant has no locus standi to file this application. However in the facts and circumstances of the case this O.A. can be disposed of by passing the following order.

Admittedly, the applicant has undergone the training and seeks appointment as per the directions of the Supreme Court in the case of U.P. State Road Transport Corporation and another V/s. U.P. Parivahana Nigam Shishuksh Berozgar Singh (1995 (1) S.C.S.L.J. page 27).

The learned counsel for the respondents states that there is a complete ban on recruitment.

However, in the facts and circumstances of the case, the respondents are directed to consider the case of the applicant alongwith others to the post of Book Binder as and when they fill up the posts. The O.A. is accordingly, disposed of with the above directions. No order as to costs.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde

(B.S. Hegde)
Member (J)

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